

GAHC010115282020



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/2/2022

ALL ASSAM TRANSGENDER ASSOCIATION
REP. BY ITS GENERAL SECRETEARY
PANDU CABIN
NEAR RLY B.G OFFICE
P.O. PANDU
PIN-781012
DIST. KAMRUP (M).

VERSUS

THE STATE OF ASSAM AND 7 ORS
REP. BY THE CHIEF SECRETARY TO THE GOVT. OF ASSAM
JANTA BHAWAN
BLOCK C
DISPUR-06,
GUWAHATI, ASSAM.

2:THE PRINCIPAL SECRETARY
TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
DISPUR-06
GUWAHATI, ASSAM.

3:THE JOINT SECRETARY
TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
DISPUR-06
GUWAHATI, ASSAM.

4:THE DIRECTOR TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
UZANBAZAR
GUWAHATI-01, ASSAM.

5:THE ADDL. DIRECTOR TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
UZANBAZAR
GUWAHATI-01, ASSAM.

6:THE DIRECTOR GENERAL OF POLICE
ASSAM
POLICE HEADQUARTER
ULUBARI
GUWAHATI-781007.

7:THE ADDL. DIRECTOR GENERAL OF POLICE (LAW AND ORDER)
POLICE HEADQUARTER
ULUBARI
GUWAHATI-781007.

8:THE ADDL. DIRECTOR GENERAL OF POLICE (ADMINISTRATION)
POLICE HEADQUARTER
ULUBARI
GUWAHATI-781007.

For the Petitioner : Swati B. Baruah, Advocate.

For the Respondents : Mr. D. Nath, Senior Government Advocate,
Assam.

Mr. C. Sharma, Advocate for respondent Nos.2
to 5.

- B E F O R E -

HON'BLE THE CHIEF JUSTICE

HON'BLE MRS. JUSTICE MITALI THAKURIA

17.05.2023

Mr. C. Sharma, learned counsel representing the respondent No.4 submits that a room has been identified in the Tritiyo Niwas run by an NGO, namely,

North East Voluntary Association of Rural Development (NEVARD) for setting up the office of the Transgender Welfare Board. He further states that a fund of Rs.6,00,000/- (Rupees six lakh) has been approved for furnishing an operations of the office. But till date, the matter is stuck with the Finance Department for sanction.

We hereby direct Mr. P. Nayak, learned Standing Counsel, Finance Department to take instructions in this regard and ensure that the budget is released at the earliest.

The respondent No.4 shall ensure that the office of the Transgender Welfare Board is made functional positively by the next date of listing.

The name of Mr. P. Nayak shall henceforth be reflected in the cause list as the counsel for the Finance Department in writ petition, PIL No.2/2022.

A copy of this order be provided to Mr. P. Nayak, learned Standing Counsel, Finance Department forthwith.

Re-notify on 23.06.2023.

JUDGE

CHIEF JUSTICE

Comparing Assistant